

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

\*\*\*\*\*

The Principal District & Sessions Judge,  
Anantnag / Bandipora / Shopian and Srinagar.

No.: 53506-89 /Sts.

Dated: 20/12/17

Sub:- Criminal Case(s) pending against MP/MLA.

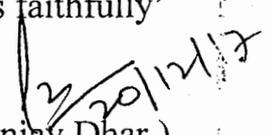
Sir,

Kindly find enclosed herewith letter received from Dr. G. Narayana Raju, Secretary to the Government of India, Ministry of Law and Justice Legislative Department, New Delhi vide D.O No. H-11022/16/2016-Leg.II Dated 15-11-2017 regarding the subject cited above, which includes the list of cases pending in your district.

In this connection, you are requested to furnish requisite information pertaining to the cases pending in your district in the prescribed format in a consolidated form on or before **21-12-2017** positively through return Fax or email: hc.mu-jk@nic.in for onward transmission to the concerned quarter as desired.

Encl: Four lrs.

Yours faithfully'

  
(Sanjay Dhar)

Registrar General

No.: 53590 /Sts.

Dated: 20/12/17

Copy to:-

Incharge NIC for uploading the same on the official website of the High Court.

  
Registrar General





S.No.	MLA Information	Brief Details of IPCs
	Cases (Charges framed) -----No Cases---Cases (Convicted)-----No Cases---	
52.	Name: <u>Ashok Kumar</u> District:GODDA Constituency:MAHAGAMA Party:BJP Total Cases:1 Serious IPC:0 Other IPC:6 Cases (Cognizance taken)  IPC Sections - 143, 186, 283, 290, 291, 353 , Other Details - FIR No-162/2009, GR No-894/2009, Police Station Poraiyahat, Dist. Godda Jharkhand, Court Taken Cognizance- Sri Ananda Singh Judicial Magistrate 1st Class, Date of Cognizance-18/06/2013,(Charge Not Framed)	1 charge related to Being member of an unlawful assembly (IPC Section-143) 1 charge related to Obstructing public servant in discharge of public functions (IPC Section-186) 1 charge related to Danger or obstruction in public way or line of navigation (IPC Section-283) 1 charge related to public nuisance in cases not otherwise provided for (IPC Section-290) 1 charge related to Continuance of nuisance after injunction to discontinue (IPC Section-291) 1 charge related to Assault or criminal force to deter public servant from discharge of his duty (IPC Section-353)
	Cases (Charges framed) -----No Cases---Cases (Convicted)-----No Cases---	

### Jammu & Kashmir

S.No.	MLA Information	Brief Details of IPCs
1	Name: <u>Mohammad Yousuf Bhat</u> District:SHOPIAN Constituency:SHOPIAN Party:JKPDP Total Cases:1	1 charge related to false evidence (IPC Section-193) 1 charge related to Giving or fabricating false evidence with intent to procure conviction of capital offence (IPC Section-194) 1 charge related to Threatening any person to give false information (IPC Section-195A) 1 charge related to Punishment of criminal conspiracy (IPC Section-120B)

Data in this Kit is presented in good faith, with an intention to inform voters. Candidates' affidavit with nomination papers is the source of this analysis. Website:- [www.adrindia.org](http://www.adrindia.org), [www.myneta.info](http://www.myneta.info)

S.No.	MLA Information	Brief Details of IPCs
	<p>Serious IPC:3 Other IPC:2 Cases (Cognizance taken)</p> <p>IPC Sections - 120B, 167, 193, 194, 195A , Other Details - Court taking Cognizance- <u>CJM Srinagar</u>, FIR No. RC8 (S)/2009/SCU-1 CBI/SC-I Year 2009, Dated 15.09.2009, Final Report Chargesheet No. 13(03) dated 10.12.2009,(1) A revision petition stands filed by some of the accused for quashment of the said FIR which is pending before the hon'ble High Court of J&amp;K, (2) A Revision petition has been filed by the accused against the order of appointment of public prosecutor by the CBI and the same is pending before the Hon'ble High Court, (3) An application has been filed by the complainant in the case for fresh investigation and the same is pending before the court of Ld. <u>CJM Srinagar</u></p> <p>Cases (Charges framed) -----No Cases----Cases (Convicted)-----No Cases----</p>	<p>1 charge related to Public servant farming an incorrect document with intent to cause injury (IPC Section-167)</p>
2	<p>Name:<u>Asiea</u> District:SRINAGAR Constituency:HAZRATBAL Party:JKPDP Total Cases:1 Serious IPC:1 Other IPC:2 Cases (Cognizance taken)</p> <p>IPC Sections - 353, 427, 506 , Other Details - Sub Judge (Passenger Tax) <u>Srinagar</u></p> <p>Cases (Charges framed) -----No Cases----Cases (Convicted)-----No Cases----</p>	<p>1 charge related to criminal intimidation (IPC Section-506) 1 charge related to Assault or criminal force to deter public servant from discharge of his duty (IPC Section-353) 1 charge related to Mischief causing damage to the amount of fifty rupees (IPC Section-427)</p>
3	<p>Name:<u>Syed Moharhmad Altaf</u> <u>Bukhari</u> District:SRINAGAR Constituency:AMIRAKADAL Party:JKPDP Total Cases:7 Serious IPC:0 Other IPC:0</p>	

S.No.	MLA Information	Brief Details of IPCs
	<p><b>Cases (Cognizance taken)</b></p> <p>IPC Sections - , Other Details - Chief Judicial Magistrate Srinagar Case No. 22M, The Cognizance has been taken for commission of offence in terms of section 276 read with section 277 of Income tax act., Date of cong. 10.08.2011</p> <p>IPC Sections - , Other Details - Case No. 23M, section 276 read with section 277 of Income tax act.</p> <p>IPC Sections - , Other Details - Case No. 24M, section 276 read with section 277 of Income tax act.</p> <p>IPC Sections - , Other Details - Case No. 25M, section 276 read with section 277 of Income tax act.</p> <p>IPC Sections - , Other Details - Case No. 26M, section 276 read with section 277 of Income tax act.</p> <p>IPC Sections - , Other Details - Case No. 27M, section 276 read with section 277 of Income tax act.</p> <p>IPC Sections - , Other Details - Case Mo. 28M, section 276 read with section 277 of Income tax act.</p> <p><b>Cases (Charges framed) -----No Cases----Cases (Convicted)-----No Cases----</b></p>	
4	<p>Name:Usman Abdul Majid District:BANDIPURConstituency:BANDIPORA Party:INC Total Cases:1 Serious IPC:0 Other IPC:2 Cases (Cognizance taken)</p> <p>IPC Sections - 500, 109 , Other Details - Court taking Cog. Chief Judicial</p>	<p>1 charge related to Punishment for Defamation (IPC Section-500) 1 charge related to Punishment of abetment if the act abetted is committed in consequence, and Where no express provision is made for its punishment (IPC Section-109)</p>

Data in this Kit is presented in good faith, with an intention to inform voters.Candidates' affidavit with nomination papers is the source of this analysis. Website:- [www.adrindia.org](http://www.adrindia.org), [www.myneta.info](http://www.myneta.info)

S.No.	MLA Information	Brief Details of IPCs
	<p>Magistrate Bandipora 25/Alif, Dt 02-12-2011, Appeal Under Sec 561-A, NO 178/2011, Abdul Majid Ganai v/s Nizamudin Bhat before Hon'ble High Court Srinagar J&amp;K and Cognizance Order passed by CJM Bandipora has been stayed.</p> <p>Cases (Charges framed) -----No Cases---Cases (Convicted)-----No Cases---</p>	
5	<p>Name: <u>Gulzar Ahmad Wani</u> District: ANANTNAG Constituency: SHANGUS Party: INC Total Cases: 1                      Serious IPC: 0 Other IPC: 1                      Cases (Cognizance taken) -----No Cases---                      Cases (Charges framed)</p> <p>IPC Sections - 353, Other Details - FIR NO.27/2013 P.S. ANANTNAG, J&amp;K, COURT TAKING COGNIZANCE- JMIC FILE NO.144 ANANTNAG, CHARGE FRAMED DT.26-7-2013</p> <p>Cases (Convicted)-----No Cases---</p>	<p>1 charge related to Assault or criminal force to deter public servant from discharge of his duty (IPC Section-353)</p>